# IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

# **BEFORE**

HON'BLE SHRI JUSTICE SUSHRUT ARVIND DHARMADHIKARI &

# HON'BLE SHRI JUSTICE PRAKASH CHANDRA GUPTA ON THE 29<sup>th</sup> OF SEPTEMBER, 2023

# CIVIL REVISION No. 419 of 2003

# **BETWEEN:-**

MANIKCHAND AJMERA EARTH MOVING AND CONSTRUCTION CO. IRRIGATION CONTRACTORS THROUGH THEIR POWER OF ATTORNEY HOLDER AJIT KUMAR S/O MANIK CHAND AJMERA, AGED ABOUT 41 YEARS, 40/4, SOUTH TUKOGANJ, STREET NO. 1 INDORE (MADHYA PRADESH)

....PETITIONER

(SHRI VIVEK PHADKE, LEARNED COUNSEL FOR THE PETITIONER)

# **AND**

- 1. THE STATE OF M.P. THROUGH THE SECRETARY SANSADHAN (RIIGATION DEPARTMENT) VALLABH BHAWAN BHOPAL (MADHYA PRADESH)
- 2. SUPERINTENDENTING ENGINEER UPPER CHAMBAL CIRCLE INDORE (MADHYA PRADESH)
- 3. EXECUTIVE ENGINEER LAKHUNDER PROJECT DIVISION. LAKHUNDER PROJECT DIVISION. SHAJAPUR (MADHYA PRADESH)

....RESPONDENTS

(SHRI BHUWAN GAUTAM, LEARNED GOVT.ADVOCATE FOR THE RESPONDENTS/STATE)

This revision coming on for orders on PUD this day, Justice Sushrut

Arvind Dharmadhikari passed the following:

#### **ORDER**

P U D No.1268 dated 20.9.2023 received from Registrar,

M.P.Madhyastham Adhikaran, Bhopal seeking extension of fifteen days' to comply with the order dated 3.4.2023 passed in C.R.No.419/2003.

It is submitted that final arguments of both the parties have already been heard by the Bench on 24.8.2023, but one of the Members of the Bench is out of headquarter till 24.9.2023, therefore, the order dated 3.4.2023 passed in C.R.No.419/2023 could not be complied with. It is prayed that further fifteen days' time be extended to comply with the aforesaid order.

Heard learned counsel for both the parties.

Taking into consideration the facts and circumstances of the case prayer of the Tribunal is allowed and further fifteen days' time is hereby granted to comply with the order dated 3.4.2023 passed in C.R.No.419/2023.

PUD stands closed and disposed of.

(S. A. DHARMADHIKARI) JUDGE

सत्यमेव जयते

(PRAKASH CHANDRA GUPTA) JUDGE

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